

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM: (IB)-540(ND)2018

PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)

Dr. DEEPTI MUKESH  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.08.2018.

NAME OF THE COMPANY: M/s. Rakesh Mehra V/s. M/s. Shah Infratech  
Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


S.NO.    NAME                      DESIGNATION            REPRESENTATION            SIGNATURE

**Present:** Counsel for the Corporate Debtor

**ORDER**

IRP appointed as per the order dated 9<sup>th</sup> July, 2018 has filed an application for directions. The said application is not before us. Id. Counsel for the Corporate Debtor says that the said order dated 9<sup>th</sup> July, 2018 was challenged before the Hon'ble NCLAT and vide order dated 13<sup>th</sup> July, 2018 the same is declared illegal and set aside. Hence, Id. Counsel seeks to file an appropriate application for closure to the present proceedings as directed in the order of Hon'ble NCLAT. Time is granted. To come up on 13<sup>th</sup> September, 2018.

  
(Deepa Krishan)  
Member(T)

  
(Dr. Deepti Mukesh)  
Member(J)